

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 582 of 2020

IN THE MATTER OF:

Axis Bank Ltd.

...Appellant

Versus

Value Infracon India Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Sharad Tyagi, Advocate.

**For Respondents: Mr. Sanjay Kumar Singh, Advocate for R-1.
Mr. Neeraj Kumar Gupta, IRP – R-2.**

O R D E R
(Through Virtual Mode)

01.09.2020: Reply affidavit filed by Respondent No. 1 is taken on record. Learned counsel for Respondent No. 2 undertakes to file reply affidavit within two days. Rejoinder, if any, may be filed by the Appellant within one week thereof. Parties may also file their short written submissions, not exceeding three page.

List the appeal 'for admission (after notice)' on **5th October, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc